

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **23.07.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : L & T Finance Ltd
Vs
C T Ramanathan Infrastructure Pvt Ltd

MAIN PETITION NUMBER : TCP/233/IB/2017

(IA/MA) APPLICATION NUMBERS

IA(LIQ)PROGRESS REPORT/4/(CHE)/2024; MA/26/2020; IA/263/2020; IA/1206/2020 IN
MA/26/2020

ORDER

IA(LIQ)PROGRESS REPORT/4/(CHE)/2024

Present: Ld. Counsel Shri. C J Sathish for the Applicant.

This application has been filed to take on record the 21st progress report for the quarter ended December 2023.

Report is taken on record, subject to all just exceptions.

IA(LIQ)PROGRESS REPORT/4/(CHE)/2024 is accordingly **disposed of.**

MA/26/2020; IA/263/2020; IA/1206/2020 IN MA/26/2020

Present: Ld. Counsel Shri. R. Umasuthan for Bank of Baroda.

Ld. Counsel Shri. C J Sathish for the Liquidator,
who is also present in person.

Ld. Counsel Shri. S. Sathiyarayanan for Axis Bank.

Ld. Counsel Shri. N P Vijaykumar for Reliance ARC.

The Liquidator submits that he has collected the copy of Affidavits. Based on the Affidavit, the Financial Creditors have submitted their revised

claims on the basis of which he has prepared updated stakeholders list and informed the members.

During the hearing on 11.01.2024 and 12.03.2024, certain observations were made.

List all the three applications for **physical hearing on 29.08.2024**.

Ld. Counsels for the parties are directed to file brief synopsis of arguments not exceeding four pages without attaching any documents before the date fixed.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)